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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 198  
T.A. No. 426/91

DATE OF DECISION 21 April, 1992

Sri M.Veerender Reddy Petitioner

Sri T.Jayant Advocate for the Petitioner(s)

Versus

Director, NGRI, Hyderabad Respondent

Sri Channabasappa Desai Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

The Hon'ble Mr. ---

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

*T.C.R*  
(HTCR)  
M(J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION NO. 426/91

Dated. 21-4-1992

BETWEEN

Sri M. Veerender Reddy

.. Applicant

A N D

1. President and Director General  
Council of Scientific & Industrial  
Research (CSIR), Rafi Marg  
NEW DELHI-1.

2. Director  
National Geophysical Research  
Institute (NGRI) (Unit under CSIR)  
Uppal Road,  
HYDERABAD

.. Respondents

Counsel for the Applicant

: Sri T. Jayant

Counsel for the Respondents

: Sri Channabasappa Desai  
SC for CSIR

CORAM:

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

T. C. A. J.

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(UB)

JUDGEMENT OF THE SINGLE MEMBER BENCH DELIVERED BY  
HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

This is an application filed under Section 19 of the Administrative Tribunals Act, by the applicant herein, to direct the respondents to appoint the applicant herein as Group III or Group IV employee as per his qualifications.

The facts giving rise to this OA in brief are as follows:

1. One Smt C. Saraswathi was working as Helper Group I(2) in the NGRI (CSIR) Hyderabad. The said Smt C. Saraswathi died on 17.3.1988. The applicant herein claims to be the adopted son of Late Smt C. Saraswathi. He has put in representations to appoint him to any of the post which he is eligible on compassionate grounds. His representation had been rejected on 23.7.90 by the competent authority. Hence, the present OA for the relief as already indicated above.

2. Counter is filed by the respondents opposing this OA.

3. Even though the applicant herein claims to be the adopted son of the said Late Smt C. Saraswathi, no documentary evidence is placed before us to show about the adoption ceremony or the deed of adoption or any other Government record to prove the said adoption. In view of this position, we are not inclined to accept that the applicant is the adopted son of the said Late Smt C. Saraswathi.

T. C. M.

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To

1. The President and Director General  
Council of Scientific & Industrial Research  
(CSIR) Rafi Marg, New Delhi-1.
2. The Director, National Geophysical Research  
Institute (NGRI) (Unit under CSIR)  
Uppal Road, Hyderabad.
3. One copy to Mr.T.Jayant, Advocate, CAT.Hyd.
4. One copy to Mr Channabasappa Desai, SC for CSIR, CAT.Hyd.
5. One spare copy.

pvm.

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4. The applicant claiming to be the adopted son of the said Late Smt C. Saraswathi had received a sum of Rs. 37,740/- towards Death cum Retirement Gratuity and other benefits of the said Late Smt. C. Saraswathi. We are also further informed that the applicant is being paid towards pension a sum of Rs. 438/- p.m. excluding DA and other allowances. As on today, the applicant seems to be receiving a sum more than Rs. 600/- towards pension and we are further informed that the applicant would be entitled to receive the said pension for a period of five years from the date of the death of the said Smt Saraswathi, who is said to have died on 17.3.1988. So, in view of the benefits which the applicant is receiving towards pension and the lump sum payment of Rs. 37,740/- towards DCRG and other benefits, it is rather difficult to accept the fact that the applicant is in any way in indigent circumstances.

5. One of the arguments of the learned Counsel appearing for the applicant is that the applicant has got a natural sister and for performance of her marriage, there is a need to provide appointment to the applicant herein on compassionate grounds. But, in the counter filed by the respondents, it is maintained that the sister of the applicant is already married. All the natural brothers of the applicant as could be seen from the counter are in a sound financial position. So, that being the case, we are unable to understand how the applicant is entitled for appointment on compassionate grounds. So, absolutely, we see no merits in this OA and this OA is liable to be dismissed and is accordingly dismissed. In the circumstances of the case we make no order as to costs.

— C —  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 21 April, 1992

2274/1992  
Deputy Registrar (S)